

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION

NOTIFICATION

The 15th March, 2013

No. S.O. 19/P.A.8/2005/S.8/2013.-Whereas the State Government is satisfied that the circumstances exist, which render it necessary to take immediate action in public interest:

Now, therefore, in exercise of the powers conferred by sub-section (3) of section 8 of the Punjab Value Added Tax Act, 2005 (Punjab Act No. 8 of 2005), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following amendment in Schedule -B appended to the said Act, with immediate effect, by dispensing with the condition of previous notice, namely:-

AMENDMENT

In the said Schedule, after serial No. 100-B, the following serial number shall be inserted, namely:-

“100-C. Sales made to Canteen Stores Department, subject to the furnishing of a certificate duly signed and stamped by the officer authorized to make such purchase certifying that the goods purchased are meant for sale, to the serving military personal and ex-serviceman, directly or through unit run Canteens.”.

D.P.REDDY,

Financial Commissioner Taxation and
Secretary to Government of Punjab,
Department of Excise and Taxation.